SHRI YOGENDRA MAKWANA: Sir, I beg to move:

"That the Bill be passed."

The question was proposed.

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): Prof. Bhattacharjee. Just two minutes,

SOURENDRA BHATTA-PROF. CHARJEE (West Bengal): Mr. Vice-Chairman, Sir, the Bill in itself, as has been referred to by our friends earlier, cannot be objected to, but the question is, how far effective it would be? So far as the arms Act is concerned, in our country the principle is being followed as in the British days and there has been no departure from that-even in this Bill. Now, this Bill is for preventing misuse of fire-arms, whether licensed or unlicensed. That is the object. The Bill covers only the licensed part of it but how the unlicensed part of fire-arms will be dealt with is made clear either in the Bill or in the speech of the Minister.

Mr. Ajit Kumar Sharma dealt with one aspect, that is, the largest number of kilings are committed by the police force. There is another aspect of it. Unlicensed arms are never recovered except under very great political pressure. When there are caste riots, when there are communal riots, there is much commotion and much discussion, we see pictures in the press that so many arms have been recovered. Otherwise the police shows its ineptitude in recovering fire-arms. I must humbly submit that it is not because of their incapacity but it is their collusion with the underworld, with the anti-social element, that is, at the root of the bane of increasing violence in our country. Had there been no such collusion, the picture would have been entirely different. In that case Delhi would not have been termed as the Crime Capital. I would request the Minister to keep a watch on this aspect and to

see to it that the police force acts really as a law and order enforcing machinery and not as a machinery of outlawed elements or disorderly elements. Thank you.

YOGENDRA MAKWANA: SHRI Sir, it the hon, Member has heard me patiently, he would have known that I have discussed that point also-the unearthing of unlicensed firearmswhile discussing the situation about riots. I have brought this Bill control licensed fire-arms. There is no law for the control of unlicensed firearms. The term "unlicensed firearms" itself suggests that it is beyond the law. They have ignored the law and, therefore, it is a criminal act on the part of those who possess unlicensed fire-arms, and that is a matter where we investigate and take action against the people who keep them.

THE VICE-CHAIRMAN RAFIQ ZAKARIA): The question is:

"That the Bill be passed."

The motion was adopted.

## I THE CINE-WORKERS WELFARE CESS BILL, 1981

## II. THE CINE-WORKERS WELFARE FUND BILL, 1981

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI VASANT SATHE): Sir, I move:

"That the Bill to provide for the levy and collection of a cess on feature films for the financing of activities to promote the welfare of certain cine-workers and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, I also beg to move:

"That the Bill to provide for the financing of activities to promote the welfare of certain cine-workers, as passed by the Lok Sabha, be taken into consideration."

Sir, while moving these two simple Bills which are meant for the welfare of the cine-workers, before I indicate the main aspects of the Bills, I would like to mention briefly why these Bills are being brought. the House may be aware at present, welfare measures to meet the needs of indigent cine artistes are not available. According to the Working Group on National Film Policy which was set up by my Ministry aspects of intego into various grated film policy in depth, the number of the people employed in the film industry is of the order of about 3.5 lakhs. Out of these, nearly 60 per cent of the workers are employed in the exhibition sector and the rest in the production sector. Majority of those in the production sector are employed on casual or contractual basis. Cine-artistes, like artistes in other performing arts, wither owing to changes in style and trends or due to ageing. There are instances where artistes who have won great fame and recognition for their creative talent have fallen into utter poverty. Similarly, technicians and other cine workers who work outside the limelight often face financial hardships. Therefore, there is a pressing need for creating a Welfare Fund to assist cine artistes and workers in these circumstances. I may draw the attention of the House to the fact that the Bills aim at welfare of essentially low paid cine workers in the production sector. The objective is to create a Welfare Fund to provide financial assistance to pay for other welfare measures for such cine workers whose monthly wages do not exceed Rs. 1000, or in case they are employed on lumpsum payment, such remuneration does not exceed Rs. 5000. We have deliberately decided to attend welfare needs of low paid workers in the production sector of the film industry as it is these workers who are in dire need of assistance from the Government particularly in old age.

Sir, through the Cine-Workers Cess Bill, 1981, we propose to levy a cess; a duty of Excise, at the rate of Rs. 1000 on every feature film certified for public exhibition under section 5(a) of the Cinematograph Act, 1952. The duty of Excise to be levied shall be in addition to any cess or duty leviable on cinematograph films under any other law in force. This duty shall be payable to the Central Government by the producers of a feature film on or before the date on which he makes an application for a certificate in respect of such a film under section 4 of the Cinematograph Act, 1952. The money collected together with interest thereon will be refunded to the producer the Central Government in case refuses to grant a certificate under section 4, read with section 5(a) of the Cinematograph Act, 1952.

As you might have noticed, the proceeds of the duty shall be credited to the Consolidated Fund of India. It is proposed that the Central Government should also have the right to exempt any film for reasons to be specified from payment of the duty. In case of non-payment within this stipulated period, the producer is liable to pay penalty not exceeding Rs. 50 for every month during which the duty is in arrears. I am confident considering the small level of cess which is proposed to be raised per feature film, it will not constitute any burden on the film producers and this Bill will be welcomed by the enlightened sections of the film industry which are alive to the need of welfare measure for their own workers. The amount οf money raised by this cess will provide a nucleus of about Rs. 7.5 lakhs per annum for the Welfare Fund which is proposed to be created through the Cine-Workers Welfare Fund Bill. This has been estimated on the basis of production [Shri Vasant Sathe]

of about 750 feature films per year. The Bill provides for crediting any grants to be made by Central Government or for acceptance of donations from different sources into the Fund. I am hopeful that with the co-operation of the film industry it will be possible to obtain donations and increase the over-all resources availability under the Fund. The Cine Workers Welfare Fund Bill has a provision to constitute Advisory Committees as also a Central Advisory Committee to advise Central Government on the administration of the proposed Fund. It is, therefore, the Fund would be intended that operated in close co-operation with the industry. The Advisory Committees will include representatives of the Government, the cinema workers and the film producers so that all concerned interests are fairly reputsented. The Bill also provides for appointment of the Welfare Commissioners, Welfare Administrators and Inspectors and such other officers as may be necessary for complying with the provisions of the proposed enactment.

Sir, I have no doubt that the hon. Members will welcome this initiative on the part of the Government to create a Cine-workers Welfare Fund by levying a small cess for the welfare of the cinema workers in the production sector. I look forward to the views and suggestions of the hon. Members on the proposals contained in the two Bills. Thank you.

The questions were proposed.

SHRI T. BASHEER (Kerala): Sir, I welcome these Bills moved by the hon. Minister for Information and Broadcasting. One Bill is to provide for the financing of the activities to promote the welfare of certain cineworkers and the second Bill is to provide for the levy and collection of cess on feature films for financing of the activities to promote the welfare

of certain cine-workers and for matters concerned therewith or incidental thereto.

Sir, the cinema is a powerful mass medium, a medium of entertainment and a medium of enlightenment. The cinema has a history of 70 years. With that history of 70 years, India has emerged as the biggest producer in the world. In 1978 India has produced 619 feature films and in 1979 India has produced 714 feature films. And the Minister has given the figure of the workers working in the film industry. These facts and figures importance of show the the film industry in India.

But I am sorry to say, Sir, adequate importance has not been given to this industry and appropriate attention has not been given to the cine-workers. In the past, two attempts were made to examine the problems of cinema through first, the Cinematograph Committee of 1927-28 and the second, the Film Enquiry Committee of 1951.

Now, lastly as the hon, Minis-4 P.M. ter said, in 1977 a Working Group was constituted to go into the issues of the film industry, to study them and to make a report on a national film policy. Sir, I would like to say that the recommendations of the Working Group have not been considered seriously by the Government and nothing has been done seriously till this time to implement the recommendations made by the Working Group on a national film policy. It is in this context, Sir, that the hon. Minister comes forward here with these two Bills. I would like to say that this is only a small step. 1 welcome these Bills, of course. But I do not congratulate you, hon. Minister. I reserve it for some other occasion when you will come forward with some more serious steps in this direction.

[THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI) in the Chair].

These Bills mean only very little in the context of the vast problems of the cinema industry. These Bills have only a limited scope, confined only to a welfare fund and some welfare measures. I am not going into the clauses of the Bill. I am not going into the details of the many problems of the cinema industry. But as these Bills are intended for the welfare of the cine-workers, I would like to say something on that aspect.

Sir, the film field is a very glamorous field. But the life of the workers behind this glamorous field is full of agony. Of course, a few leading artistes are able to lead a comfortable life. That is true. They earn in a big way. But most of the artistes suffer a lot. They cannot save anything in their profession. That is the real picture. I know of many brilliant artistes, actors, directors and musicians who have won great fame, and who have later been reduced to utter poverty. That is the situation. The life of many such artistes is in a very pitiable condition in their old age, as the hon. Minister has pointed out. doubt, Sir, that There is no deserve some kind of assistance from the Government. Sir, what about the skilled, unskilled, and manual labourers working in the field? What are their working conditions? They are a set of people, they are a set of workers, exploited like anything by the industry. They work without any right, they work without protection of any legislation, they work without protection of any law. That is the situation. They are made to work in pitiable conditions. Their jobs are always risky. We all know that. I would like to draw attention to a set called the stunt artistes. of artistes They are considered as puppets or instruments. It is very often that they meet with accidents and there are many cases even of death. Yet, they have no protection whatsoever; they cannot claim any compensation. Such artistes should be given a serious consideration and appropriate compensation. That is my request. These workers have no legal protection as they are not covered by any Act.

In this context I would like to make two or three suggestions for the consideration of the honourable Minister of Information & Broadcasting. I would suggest that cine production and exhibition should be declared as an industry. This is a long-standing demand from the producers, from the cine workers and even the people who are interested in cinema. In this context I would quote the recommendation of the Working Group on National Film Policy:

"Film industry as a whole, including the production sector, should be recognised as an industry and should be treated on a par with at least the hotel industry for various facilities."

That is the recommendation given by the Working Group on National Film Policy.

Then I would suggest to the honourable Minister that an insurance scheme should be provided for the cine workers. I have cited the difficulties of the stunt artistes, technicians and other poor cine workers working in the field.

Lastly, I request the hon. Minister to come forward with a comprehensive legislation covering all cine-workers employed in the various sectors of film industry. This is very important.

The hon, Minister has referred to the report and I think that these two Bills are based on the recommendations of the Working Group. But there are more important recommendations made by this Group regarding legislation for the film Industry. I would quote some sentences before concluding my speech. The report says:

[Shri T. Basheer]

"While the need for special legislation to regulate the working conditions of cine-workers has recognised since long, appropriate legislation has still not been enacted. We recommend that the Central Government should take urgent immediately introduce to appropriate legislation for regulating the employment conditions of the cine-workers. The proposed legislation should cover cine-employees of all sectors of the film industry, that is, production, distribution and exhibition. It should cover all categories of employees with special protection to be provided for casual, daily-rated or contractual workers. This should be written into the contract for casual or contractual employees."

Then there is a suggestion for the welfare fund in the report. The hon. Minister has come forward with a Bill incorporating that. So far so good. Before I conclude, I would like to quote one more sentence from the report:

"Government should take immediate steps to bring movie stunt artistes under the accident risk insurance scheme."

DR. RAFIQ ZAKARIA (Maĥarashtra): Mr. Vice-Chairman, at the outset I must congratulate the Minister for having brought forward legislation which was long overdue. Our thanks are indeed due to him for taking the initiative in giving some kind of relief or succour to the lowest grade of workers in the film industry.

Sir, I do not want to make a long speech because the provisions of both these Bills are so commendable that only a few suggestions to improve what he has brought forward would suffice. My first suggestion is in regard to the widening of the definition of cine-workers. This is a point which has also been touched upon by the previous speaker, Mr. Basheer. In the

definition I find only the production side has been taken into consideration. No doubt the production side is the most important side as far as the regular employees at the lower levels are concerned and they are the most exploited also.

But, there is also, as the Minister is aware, the distribution side and there is the exhibition side where also exploitation is equally bad. instance, there are ushers in the cinema halls or cinema houses and. on the distribution side, there are many other small workers who are employed who also deserve some kind of a protection at the hands of the Government. So, since this is the only a pioneering measure, I have no intention of immediately creating any problems for the Minister by suggesting amendments or making other alternative proposals. But, Sir, I do hope that this will be just the beginning and that he would see to it that in the orbit the other exploited people in the film industry are also brought in and brought in as quickly as possible.

Then, Sir, I am happy to note that he has provided for, under clause 6, grant of exemption. But the grant of exemption is for quality, for technical excellence and other things. this is understandable, I would like to point out that there are many small producters who too fulfill a certain need in the society and whose films sometimes do not get, though deserve, the exemption from the State Governments as far as the entertainment tax is concerned. They also, I think, would need some kind of attention at the hands of the Government. That was why, Sir, I was also wondering whether this definition could not be expanded a little more to bring in such producers as are helped by the Government itself, b<sub>v</sub> the Finance Corporation. Here, what I find is that you are restricting it only to social films. Technically, and from the point of view of quality, they may

not qualify. But still, as far as the theme is concerned, as far as the approach is concerned, they may qualify. So, this is another suggestion which I would like to submit to the Minister.

Again, Sir, he has restricted the operataion of this legislation to cine workers whose monthly income is one thousand rupees or who receive of five thousand lump-sum amount rupees per year. I suppose so, because that was not quite clear to me. Well, Sir, I can understand that he would not have much money to bring in a number of people. But I do larger inflationary think. considering the that even this thousand pressures, rupees is not a happy figure. He will have to think of bringing in people whose income is up to Rs. 1,500/-. But, as I said earlier, this is the first step and this is a welcome step. Therefore, I am only making a suggestion towards the further improvement of legislation. But, Sir, this piece of what has disturbed me most as far as this Bill is concened is the cess that is levied on the feature sought to be films. Now, you are aware that the feature films differ so much as far as their capacity to make money is concerned. One feature film makes ten crores of rupees, another fifty crores and a third one hundred crores. I understand that the film "Sholay" had brought in more than a hundred crores of rupees. Now, what will happen is that all the films will be treated on under this legislation, Every feature film has to pay a cess of one rupees. That, I thousand feel, is rather unfair. I do know the not difficulties that may be there. There may be some constitutional difficulties because, I can well understand, that it may not be on the basis of income as then you are guilty of double taxation and the problem of corporate taxation is already there.

Sir, I am sure that the Minister would be in a position to find some way of getting over this kind of situa-

the producer of Sholay tion where pays Rs. 1000/- and also the producer small film pays Rs. 1000/-. I think if it cannot be done on the basis of income or on the basis of other materials that goes into the production of the film, at least if some cess levied per print, that would also, to some extent meet the ends of justice. This to my mind, is highly discriminatory. There are small film producers and extremely big producers, who are really the biggest money earners today. They have one successful film and that is all. It is not only a question of one film. Now, there are producer like B. R. Chopra. Out of 10 produces, every film films that he fetches crores and crores of rupees. Also, there are small producers who are struggling. Even Rs. 1000/- would be a kind of burden for them. I do not want that they should be exempted from this minimum limit of Rs. 1000/-. That is perfectly all right. I do feel that you should have some kind of a distinction between these big producers who are earning hundreds of crores of rupees or tens of crores of rupees and these samll producers who hardly make any money. I was also thinking whether there is any difficulty as far as levying the cess per print is concerned and whether you could not take into consideration the exhibition in different cinema house per week. There may be some difficulties. I mean you may have the minimum levies from them and there after you can take into consideration the fact for how long they have been exhibited in the different cinem. houses and whether that could be th criterion. These are some o my suggestions, which hope, the hon. Ministe will take into consideration. But & the measures are concerned, they are most welcome and I once again re peat that this is a pioneering ste which the Minister has taken and am sure the poor, down-trodden an exploited workers in he cinema it dustry will remain ever-grateful him for what he has done.

DR. SHANTI G. PATEL (Maharashtra): Sir, I am rather surprised that such a Bill has come from Mr. Vasant Sathe because he has the trade union background. I Still remember him arguing cases in the court on behalf of the labour. I would just like to remind him what he stated in the House only a few months ago, to be exact on the 27th of April, 1981. Maybe he is aware of it. I would like to emphasise what he had said.

311

SHRI RAMAKRISHNA HEGDE (Karnataka): And remind him.

DR. SHANTI G. PATEL: His memory is very nice. He was aware that the cine workers were being exploited and needed some protection. Mr. Sathe saaid: "The entire film industry was in the grip of black money. Production, distribution and exhibition of films was controlled by those in possession of black money and the only way to extract it from their clutches was to declare it as an industry. Borrowing in the industry was at an astounding rate of 40 per cent interest which was nothing but unaccounting money". Sir, he added: "It is a racket". I have no stronger word to add to this. "This racket would go the moment banks begin advancing loans for film-making", he said.

Sir, in this industry, we find glaring contrasts. On the one side we find a bunch of people absolutely swimming in the world of luxury, pomp and conspicuous consumption while on the other we find a large number of workers, whose figure has been quoted by the Minister himself-nearly one and a half lakhs as far as production side is concerned-who have no security of employment, who have no regularity of payment of wages, and who have no is the guarantee of wages. This state of affairs in this particular industry. I was, therefore, expecting him to come with a Bill, to come

with a measure which would uproot this sort of exploitation in this industry. And that is why I say I feel very sorry for him.

Sir, these people are employed as casual or contract workers. I am sure, he is aware of what laws that exist in this country for such type of employment. Let us take the coal labour or let us take the dock labour where we have a special legislation which decasualises them, guarantees them wages, gives them security of service and also retirement benefits. This is something which I am sure should have struck him, and he should have brought them in the form of this particular legislation. But here what is sought to be done as welfare, is in my opinion just a drop in the ocean. I don't think there is any other section of working people which is put to such exploitation. Sir, I will give an example of what a called an artiste an "extra". The way in which these "extras" are being exploited in this industry, there is no parallel to this. They have no security in al**1** respects. Their modesty is exploited and, I am sure, the Minister is aware of it. What is there for them? Even there is no listing. How is he going to implement this particular legislation? Firstly, there has to be listing or registration of all the people who are employed in this industry. there is no provision whatsoever. Is it going to be the sweet will of the Government which will decide as to who is going to get the benefit and how much he is going to benefit? I know, Sir, that there is a provision of an Advisory Committee. And why an Advisory Committee? Can there not be a statutory committee to administer these funds,  ${f s}$ elec ${f t}$ people and regulate the working in the whole industry which is being done under other laws in this very country? And, Sir, the composition of this Advisory Committee is also very pertinent. The Government will nilminate the whole committee.

has been said vaguely that representatives of employer, Government and employees will be there. I would like to suggest that there should be a tri-partite statutory body and the people who are going to represent the labour or the employees should be from the registered unions, recoghised unions on the basis of their membership and not according to the sweet will of somebody who is going to administer this piece of legislation. But there is no reference whatsoever to this type of approach in this particular Bill. And that is why I would like these lapses to be met as early as possible.

Sir, my friend, Dr. Zakaria, has already referred to the small amount of levy which is sought to be levied on the producer. And when the Minister prefaced this Bill with his remarks, he said in a very apologetic manner that the producer will agree and welcome. And these were used as if these people are a bunch of people who cannot afford this. Dr. Zakaria has also explained that there are a number of people who are minting money in this industry. Sir, there has to be a system, some sort of a slab system, which makes them part with this income at least for the benefit of those who have contributed most for the production of these films. Sir, we boast that this is the second largest industry in the world and that India has the privilege to maintain that. What are we doing for the workers? We are earning foreign exchange also on these films. Whether it is the Middle East, whether it is. Africa or even U. K., or America, our films are being exported. But should not a fair share of the income be spent on those unfortunate people who are being exploited as admitted by the Minister himself? I would, therefore, say that it is even not too late in the day to see that this particular

conribution, of the levy which is proposed in this Bill, is increased adequately so that we can properly cater to the needs of these people.

Sir, I would like to refer to another aspect of this particular industry. As a matter of fact, we cannot call it an industry in the real sense of the term, at least in the term in which it can come under the industrial law. I feel it has to be declared as an Industry so that almost all other benefits which are available to the other sections of the labour, may follow. May I ask the Minister what is there which is making him hesitant to make it an industry which he promised some months back? What is coming in his way? Let him explain it, because here it is the most exploited section. And the Congress-I has been shouting all along that they stand for the poor, the exploited people. Now, here is the opportunity to implement what you have been preaching or what you have been saynig. But we find hesitant in taking the necessary mea-Sures

The film is a media to mould and build the character of the nation. But what do we find? What type of films are being produced? And I am ashamed that my good and esteemed friend is the Minister of Information and Broadcasting and under his stewardship such films are being the Government produced. From side, Ministers and other placed in high position have said number of times that this violence and sex which have got prominence in the films, are responsible for spoilling the character—I would say—of the nation as a whole of the persons in the country, the persons who plan how to attack a particular person or to prepare a plan for thieving, and all sorts of plans are being learnt from these films. Sir, not only the Minister has a certain amount of influence, he himself also looks like a hero from the film world; look at him, his appearance and style. He [Dr. Shanti G. Patel]

has his own charm, which, he should exercise and see that such films are not produced, but some rules are made so that we are able to use this medium to build the character of this nation

Sir, it has been said in this Bill that the welfare benefits are meant for the persons, or the cases, in extreme hardship. I do not know why this emphasis on the word 'extreme'. There are people already suffering...

SHRI RAMAKRISHNA HEGDE: It has not been defined.

SHANTI G. PATEL. Mv friend Mr. Hegde says it has not been defined Everybody is in extreme hardship, everybody needs to And what is there. helped lakhs of rupees will be utilised for 1½ lakhs of persons for their benefit, or so-called welfare measures. I would, therefore, while concluding like to say that he must concentrate first on seeing that the levy is increased, that a comprehensive Bill is brought in, that the quality of our films is improved. Not merely we boast of producing the second largest number of films in the world, but produce the real quality films. We have, Sir, quality directors and artsites in our country. Let us make use of them and see that the country's fame goes up all over the world.

As I said in the beginning, I do expect that a man with labour background should be able to do more and give a better performance. Thank you.

SHRI P N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, Sir, it is a matter of great satisfaction that at long last, our Government has taken due note of the continued plight of the cine workers, including artistes as well as technicians. The Government has now come up with certain welfare measures to help these workers. In fact, I do wish to congratulate the Information Minister,

in particular, and the Government, the welfare Government, of Indira Gandhi in general, for the welfare measures which have been brought before us for our consideration. I know that the subject of welfare of workers is in the Con-current List. Therefore, any State Government could bring about any legislation to help workers. But I am sorry, neither in West Bengal, nor in Kerala, nor in Tamil Nadu, where an actor is the Chief Minister, any such legislation has been proposed so far. It is the Government of Mrs. Indira Gandhi which has initiated so many steps. such steps as have gone a long way to help the downtrodden and the have-nots in our society.

Sir, more than a hundred thousand workers are involved in this field of cinema, at least in the production distribution sectors. A large number of these workers are neither wellpaid nor do they enjoy satisfactory working conditions. Thousands of young men and women, every month go to Bombay to become heroes and heroines, actors and actresses. While most of them return to their places, quite a few of them are left there to work as extras. These extra artistes, these casual artistes, are badly exploited by the middlemen or the agents and they have virtually to live and work as slaves of these film barons. Similarly, thousands of technicians and artistes are employed on a contractual basis and they have also to face a lot of hardship due mainly to their meagre resources. casual By the time these come up of old age, they have no money for their minimum subsistence and they are in a very bad shape. They become badly indebted to primoneylenders, vate parties, private and all that is left with them is hardly sufficient to enable them to make their both ends meet even. It is, therefore, a welcome step which has been taken by the Government of Mrs. Indira Gandhi and these aforesaid two Bills, which are under consideration, some positive

help is proposed to be given to the suffering and exploited workers of the film industry. It is, no doubt. true, Sir, that unless the film industry is recognised as an industry for the purpose of Industrial Disputes Act and so on, perhaps, the desired justice cannot be done to the workers which are employed in the film indus-But as an interim and as a welfare scheme drawn up for the working people employed in the world of cinema. I hail these two Bills

Cine Workers Welfare

Cess Bill, 1981

As regards the Cess Bill, however, the quantum of excise duty proposed to be levied on every feature film at the rate of Rs. one thousand per film is rather small and I would like this to be raised to at least Rs. five thousand so that some assistance, worth its name, may be extended to the needy workers. The hon Minister has already assured the other House that the proposed cess is to be deposited along with the application certification the of Hence, there is no apprehension now of non-payment or even delayed payment of the excise duty. But, Sir, this assurance of the hon. Minister has now made section 7 of the Bill dealing with penalty for non-payment totally redundant. Once there is no scope for evasion of this cess, there is no need for having any provision dealing with punishment. I would, suggest that section 7 therefore. should now be deleted from the Cess Bill. Also, Sir, as regards section 6, providing for exemption from payment of the proposed Cess, I do not see any reason why this provision should at all be there. This clause will only encourage more and more producers to evade payment of the prescribed duty. Our friend Zakaria was just now saying that this should be there but personally I feel that there should be absolutely no discrimination in realising the pro-Whether it is a small posed case. film or a big film, any film-maker can very easily pay Rs. 1000 or Rs. 5000. be there should not left  $S_{0}$ for any loophole, scope any

evading the cess that is now proposed by the Government. Therefore, it will be in the fitness of things if clause 6 of the Bill is also deleted.

Clause 2(b) (ii) of the Cine Workers Welfare Fund Bill provides that for the purpose of this legislation a cine worker getting not more than Rs. 1000 per month will be eligible to get financial assistance, but amount of remuneration is When the rather low. benevolent Government of Mrs. Gandhi has already raised the minimum limit of income for the purpose of exemption under the Income-tax Act from Rs. 10,000 to Rs. 15 000, the limit of remuneration qualifying for assistance from the Cine workers' welfare fund should also be raised from Rs. 1000 to Rs. 1500 per month.

Also, Sir, I strongly feel that these low paid cine workers there should be provision for something like a group insurance scheme. will help their families and dependents in the event of their premature demise. Sir the question of bonus to these low paid cine workers has also remained untouched so far, though like all other categories for workers they also deserve equal consideration. So, I take opportunity to request Broadcasting our Information and Minister to ensure that suitable provision for payment of bonus to the cine workers is made in the comprehensive Bill on the subject which he has promised in the other House to place before the Parliament for consideration in this very session. With these suggestions and slight modifications, I support the two Bills under consideration.

श्री राम लखन प्रसाव गु'त (बिहार): उप-सभाध्यक्ष महोदय, यह जो बिल ग्राया ह मैं तो इसका स्तागत बारता हूं। यह बात सही है कि इसमें कुछ ग्रौर मेरे सुझाव हैं,

श्रिः। राम लखन प्रसाद गुप्ता भ्रपने बहुत से माननीय सदस्यों के भी सुझाव ग्राये है, इन पर मंत्री महोदय ध्यान देंगे । परन्तु इतनी बात जरूर है कि सिनेमा देखने वालों की संख्या ग्राज प्रति-दिन एक करोड पच्चींस लाख है और इस उद्योग के द्वारा हम भारत को जैसा भी चाहें बना सकते हैं। म्राज हमारे कुछ दोस्तों ग्रोर सभी जिलने भी सामाजिक कार्यकर्ता हैं उनका यही कहना है कि सिनेमा में वायों नेंस ग्रीर सेक्स की माता के कारण समाज ज्यादा बिगड़ता है। कल जो यहां साउथ एक्सटेंशन में कैनरा बैक में डकैती हुई भौर त्राज जब मैं समूची उसकी कहानी पढ़रहा थातो मझे यही लगा कि जैसे मैंने किसी पिक्चर में देखा था, हबह, उसी तरह के कार्यकलाप धीरे-धीरे होते गये श्रौर यहां पर इतनी डकैती हो गयी । तो यह बात सही है कि ग्राज चारों तरफ फिल्म इंडस्ट्री के द्वारा हम बहुत कुछ देश को ्ना सकते थे ग्रौर ग्रभी भी बना सकते हैं। हम समझते हैं कि मंत्री जी उस तरफ ध्यान देंगे।

यह भी देखा गया है कि ग्राज जितना एक्सप्लायटेशन चाहे रुपऐ के द्वारा या सेक्स के द्वारा इस उद्योग में हो रहा है, उससे लोगों को बचाने की अरूरत है। उसके लिए यह एक कदम है जो कि उठाया मया है । परन्तू एक फिल्म से सिर्फ एक हजार रुपये लेने हैं जिससे साढे सात लाख रुपये का ग्रन्दाजा है, इतने रुपए से हम कोई वेल्फेयर कर सकेंगे ? मुझे यह बात समझ में नहीं **प्रा**ती है। जो प्रावधान किया गया है क्लाज पांच ग्रौर छः में कि जिलनी कमेटीज बनेंगी और कमेटी में जिस तरह की संख्या रहेगी, मैं तो समझता हूं कि यह सारे इपए कमेटी के मेम्बरान के टी० ए० में ही समाप्त हो जायेगेश। ग्रौर इसलिए **ैयह ब**धुा ही सुन्दर सजैशन है साहब, कि इतनी कमेटियों की जरूरत नहीं है।

च्टेच्यृटरी कोई कमेटी बने ग्रौर उसके द्वारा इस रुपए का वितरण हो । परन्तु यह एक हजार रुपया नहीं, बल्कि कांग्रेस के ही सदस्य ने जैसे कहा कि कम से कम पांच हजार रुपए रखे जायें। यह बहुत ही म्रावश्यक है कि पांच ह**ार इस**ने लिए जायें। परन्तु में इसकी परिभाषा में यह भी चाहता था कि जहां पर भी एक्जिविशन होता है, जहां पर फिल्म दिखलाई जाती हैं, सिनेमा हाल हैं, उसको भी ग्रगर इसमें हम लाते ग्रौर उनके यहां जो काम करने वाले हैं, वैलफेयर के लिए भी हम कुछ तो ज्यादा ग्रच्छा होता । ग्राज उनकी संख्या भी बहुत है ग्रीर यहां काम नरने वाले का ग्रत्यधिक एकसप्लायटेशन होता है। हम समझते है कि जितना कम वेतन वहां पर काम करने याले और उसके गेट कीपर को मिलता है, शायद और किसी उद्योग में कहीं मिलता होगा।

फिर जहां तक उद्योग की बात यह बात बहुत सही है कि इसे घे(षित करना चाहिये ग्रौर फिर जब एक बार घोषित हो जाएगा फिल्म इंडस्ट्री, तो उसके बाद जिलने भी इंडस्ट्रि-यल कानून हैं, या वर्कर्ज के कानून हैं, ब सभी कानून इसके ऊपर लागू हो जायेंग भौर कानुन म्राज जब लागु होंगे, तो उन लोगों को सुविधा मिल सकेगी । लेकिन उसमें पीछे हटना यह कभी-कभी, तो मुझे ऐसी शंका होती है कि शायद फिल्म इंडस्ट्री में लगे हुए लोगों की ही तो के।ई. योजना नहीं है कि वहां से स्पान्सर करवा दिया गया है कि उद्योग की जो मांगें चारों तरफ हो रही हैं, तो उधर न जाकर वैलफेयर फण्ड दिखला करके ग्रौर उसमें हम लोगों को यह इस तरह की स्रावाज उठाने वाले को सन्तोष दिला दें । इस तरह से सन्तुष्ट होने की जरूरत नहीं है भौर उसे उद्योग घोषित करना चाहिये। **भा**ज बड़े-बड़े उसमें जो कलाकार **हैं.** 

**ग्रा**र्टिस्ट हैं, उसको भी इस परिभाषा में वाहीं लाना चाहिए जिससे कि उससे हम कोप जना कर सर्के क्योंकि भ्राज फिल्म इंडस्ट्री में काम करने वाला एक-एक कलाकार 32-32 लाख ६० एक-एक फिल्म में काम करने के लिए लेता है। पांच, छह, सात लाख रपना लेना यह तो मामली बात है वहां। फिर वैसी हालत में उसकी छोड़ने की जरूरत नहीं है। वैसे लोगों को इसमें लाकर एक काफी ग्रच्छा फण्ड हम जमा वार सकते हैं ग्रौर उससे उसी उद्योग में लगे हुए जो लोग है उनको सुविधा दे सकते है।

फिर यह एक हजार मासिक या पांच हजार रुपया तक की श्रामदनी वाले के ऊपर लागु करने की बात, यह भी मेरे ख्याल से बहुत कम है। एक हजार मासिक यह तो कुछ नहीं है। इसको बढ़ा कर दो हजार मासिक करना चाहिए। यह पांच हजार जो रखा गया है, उसको कर दस हजार करना चाहिए। एक हजार मासिक को ही सिर्फ लागु करना, उसके ऊपर के भी जो लोग हैं, उनको भी कोई कम परेशानी, कम दिक्कत नहीं है. बल्कि कभी-कभी तो जैसे हमारे एक भाई ने कहा भी कि जो एक्सट़ा वगैरह रहते हैं, उन लोगों को भी इसमें लाना चाहिए। श्राखिर उन लोगों की हालत वहां बहत खराब हो जाती है। तो इसलिए मेरा श्रनुरोध है कि इन सारी बातों को ध्यान में रखते हुए हमारे मंत्री महोदय इन सुझावां के ऊपर ध्यान देगे ग्रौर इसके साथ मैं इस बिल का समर्थन करता हु।

SHRI BIJOY KRISHNA HANDI-QUE (Assam): Sir, I congratulate the hon. Information and Broadcasting Minister for bringing forward this Bill to provide for finances to promote the welfare of certain cine-workers. It has been criticised on grounds of 990 RS-11.

inadequacy and belated decision. Though generally speaking, I agree to these suggestions, we must admit that it is not material benefit so much at this stage but an expression of the social and moral obligation on the part of the Government to give due recognition to the creative talent not only of the film artistes but also of all performing arts and also those low paid technicians and others who operate behind the celluloid screen, unnoticed of and unsung for. The tragic circumstances in which great artistes of the past like Sadhan Bose and Uday Shankar died are a sad commentary on society's obligations—social as well as moral-to our artistes. If such steps are taken by the Government, at least it will keep track of those artistes who want some kind of assistance, financial or otherwise, some kind of propping up. Let us look at the Bill from this angle and in this respect we must admit that the Government speaks on behalf of the society.

Sir, creativity is the soul of all performing artistes and it is through the medium of creativity that the artistes reach the people. A complaint is heard too often, even in this House, that this medium is subjected to abject commercialized and that the artistes themselves are given to commercial gimmicks. The complaints, no doubt, are genuine but they need to be looked into realistically. Before making such complaints have we ever tried to track down the reason of such an attitude of our artistes? Have we, at the same time, realized that there is a gap between the artistes and the masses? And yet, at every daily round of our social existence, at a play or a movie, a poem or a piece of sculpture, a painting or an artefact, the creative artiste and the public meet, not only in the material world but also in the world of ideas. Yet we do not get to know each other. In past centuries this meeting place was simple and straightforward the creative artiste and his public were most clearly definable. Today the biggest [Shri Bijoy Krishna Handique]

problem is that the artistes meet too large a public too frequently, but in contrast with the public of past this public is not known to ages. And if this them. heterogenous known them, public is not to how can they establish rapport with them, how can they identify themselves with the sorrows and happiness of the teeming millions called medley? If this is lacking, the artistes will no doubt fail to play their role in society, to live their missions of life. So, Sir, the question arises—the most legitimate question-shall we take it that the artistes, the performing artistes, have then failed to live up to the expectations of the society? And to answer this question we have to pose another question: Are the artistes assured of the sympathy and appreciation of the people in return of their service in entertaining in making them smile and laugh and to relieve them of the burden of sorrows by identifying themselves with them? The answer is 'No'. It is ruthless inhuman and vulgar too to look upon the artistes as a kind of entertainment machines and tend to forget them when the going is not good, as it were, they discard wornmachines. We should bear in mind that social obligation is a twoway traffic. It is easy to sermonize to those who put themselves in our service and, I am afraid, we tend to forget our responsibility to them.

So, it is imperative that a climate understanding and of sympathetic communication must grow between the artistes and the people. present Bill, Sir, recognising the service as well as the role-though in an implicit manner—of the artistes in the society will go a long way in preparing the ground. But one thing; however, needs to be made clear. Such State support to performing artistes runs the risk of being misunderstood or more precisely misinterpreted unless this Bill is hedged with well defined clarification and assurances. I would like to quote the cele-

brated French writer Andre Marlaux, who was a decade ago the Minister of Culture of France. Defining the bultural policy: he said: "Support" without influence". What is required is a clear and coherent cultural policy which, among other things, must make sure that the artistes are secure, that the material circumstances and the economic conditions of their works assured. And are concerned. far as this aspect is Bills, touch only a the present finge of the problem only. I would ' not join those critics who say that it is too inadequate to achieve anything. I take it as a beginning a good beginning, in the society whose concerned, more precisely, rapport with the cine artistes last for a couple of hours only. So let us hope the hon. Minister \* will bring forward a comphehensive Bill at no distant date framing a clear and coherent cultural policy which will include extending much greater assistance to the performing artistes not only in their rainy days but must see to it that their sunny days or at least the promise of a sunny days ahead do not end up in wilderness.

Before I conclude, there is one It has point I would touch upon. been referred to by many others. but I look at it from a different angle. There is a blanket duty of Excise at the rate of Rs. 1000 for a film, irrespective of the budget, high or low. and particularly without keeping in view the distinct categories of regional and national pictures. I am definitely not in favour of a reduction of this rate for regional pictures. What I mean is that there should be a gradation start, a sliding scale, starting with Rs. 1000 or some such rate. It is absured even to conceive of the idea that the regional picture of Assam or, say, of Manipur or even Orissa with a limited market potential pays at a similar rate as a Bombay film. How do you club together Bhuvan Shome and Kranti or Aakrosk and Naseeb or Chakra and Silsila? These things need to be looked into. I hope that the hon. Minister will

look into these suggestions, the suggestions made by me as well as those made by certain other hon. Members and see that they are implemented.

श्रोद्वरनदेन नारायण वादव (बिहार)ः उरावभाष्ट्रयक्ष महोदय, ग्रभी जीयह विधियक सदन में विचार के लिये प्ररत्त है सभी माननीय सदस्यों द्वारा उस परजी विचार व्यक्त किये गये हैं उन में कई बातें ऐंसो बतायो गयो हैं जिन को सर्वमान्य रूप से सभी ने स्वोकार किया है कि ऐसा होना चाहिए। सरकार जो यह विधेयक लायो है उसको सवस्यों के सुझाम्रों के अनुरूष बपापक रूप से सोचना चाहिए। सिनेमा कर्मचारियों के बोनस के बारे में हो नहीं, मैं तो चाहुंगा कि सरकार को ऐसी नोति भी बननो चाहिए कि समाज और देश को सरकार जिस स्रोर ले जाना चाहतो है ग्रीर देश में जैसो व्यवस्था वह चाहतो है उसके अनुरू फिल्मों का निर्माण हो। · उसतरह को व्यवस्थाको मज्जबत करने के लिये फिल्में देश में बनें जिस से देश के मस्तिष्य की जगर उठाने का काम किया जा सके, देश के चरित्र को बनाने का काम किया जा सके। इस पर भी सरकार को गम्भोरता से सांचना चाहिए।

ग्रभो सरकार का प्रयास जरूरश्रन्छा े हैं , लेकिन इप विधेयक के संबंध में एक बात मैं कहुंगा 'श्रंधेर नगरी चौपट राजा, टके सेर भाजी टके सेर खाजा', एक रुपये सेर भाजी श्रीर एक हमये सेर बंगाल स्वीट हाउस को मिठाई। एक करोड कमाने वाला भो एक हजार देगा श्रीर जो रुपये एक लाख कमाये भो एक हजार देगा । एक हजार े फिल्म पोर्छ दे, यह नहीं होना चाहिए । जितनो ग्रामदनो है उत्र ग्रामदनी का 1 प्रतिशत, 2 प्रतिशत, 3 प्रतिशत, यक्ष तप कर दोनिये। जो जितना ज्यादा

कमाये वह उतना ज्यादा मज्दूरों के दल्याण के लिये दे, जितना कम कमाये वह उतना कम दे। यह उसकी म्रामदनी के प्रतिशत के हिसाब से लगना चाहिए, न विः एक हजार के हिसाब से। कोई-कोई फिल्म ऐसी होती है जो चलती रहतो है महीनों, वर्षों तक, उसकी खयाति बन जाती है भीर उस से करोंडों रूपमा कमालिया जाता है।

5 P.M.

कोई-कोई फिल्म दो महीने, चार महीने चल जाती है भीर बन्द हो जाती है। तो एक सिद्धान के ग्राधार पर इस को बनाना चाहिए । एक स्रोर बात है जैसा ि ग्रभी वर्ड माननीय सदस्यां ने बताया कि सिनेमा में जो अंच्छे नायकः क्रौर नायिका का पार्ट ग्रदा करने वाले लोग हैं उन के लिये कागज पर तो लिखा पढ़ी एक तरह की होती है और भीतर-भीतर रूपया कुछ और दिया जाता है। तो जो नीचे नीचे रुपया दिया जाता है बिना लिखा पढ़ी के, गुप्त रूप से जो जाता है उससे धन उनको दिया उनको बहुत ज्यादा भ्रामदनी होती है भीर आज कल यह काला धंधा बहुत चल रहा है। इस काले धंधे को रोव ने के लिये भी सरकार के पास कोई कारगर ब्राधार होना चाहिए ग्रौर सरकार को कारगर कदम इस के लिये उठाना चाहिए। इस को सरकार रोके, श्रौर जी सिनेमा के गरीब कर्मचारी हैं, जो काम करने वाले उसमें गरीब हैं उन को तो ज्यादा पैसा नहीं मिलता है। जो नामक और नायिका का पार्ट स्रदा वरने वर्ल होते उनकी ख्याति बहुत होती है। कर्मचारियों को कहीं बुला लिया जायतो उन को ग्रोर कोई देखना नहीं चाहता लेकिन ग्रगरबड़े नायक ग्रौर नायिका को बोट कलब पर बुला लिया जाये तो

श्री हुक्कदेव नारायण यादव] किसी गाजनीतिक नेता स भी ज्यादालीग उतको देखने के लिये जमा हो जायेंगे, लेकित छाटे कर्मचारियों को कोई देखने नहीं प्रायेगा। तो जिसकी ख्याति प्रधिक होतो है वह पैसा ज्यादा कमाता है और जो दिन रात उसमें लगा रहता है कर्मचारो अपनो मेहनत और पसोना इस में लगाता है, बहुता है उसकी नहीं मिलता है। इसलिये मेरा सुझाव है कि विनेषा इंडस्ट्रो में भो जो पैसा दिया जाय, जो मजदूरो दो जाय वह म बादरो काम करने वाले के शार)रिक श्रम के प्राधार पर तय होनो चाहिए। मजद्री का भ्राधार योग्यता ही नहीं होना चाहिए। जिस के शरोर से जितना पसीना जायं उसका उतनो ज्यादा सभद्ररो मिले, जिसके शरीर से जितना कम पसीना जाय उसको उतनी कम मजदुरी मिले यह आधार वहां होता चाहिए । स्रौर जो सलाहकार समिति ग्रंपने बनायो है, बना दो है उसमें उसके सदस्यों को ऋाप मनोनोत करेंगे। छाप नहीं करेंगें, कहीं न कहीं नोचे स नाम रिक्रमेंड हो कर श्रायेंगे श्रीर ऐसा होने पर जो तिनेमा के निमिता लोग हैं उन के हो नाम उसमें ग्रा जायेंग ग्रीर मजदूरों के प्रतिविधि उसमें वहीं आ सर्होंगे। तो मजदूरों के प्रतिविधि उसमे ज्यादा हीं स्रोर मजंदूरों की हिस्सेदारी उन में ज्यादा हो इस की व्यवस्था की जानो चाडिए । श्रीर मनद्वरों के कल्याण के तिये जो पैना ऋष इब्हा करते हैं इस पैसे को आप वेतन और भत्ते के नाम पर उन सजाहुनार समिति के ब्रौरकेन्द्रोय सलाहागर समिति के सदस्यों पर खर्च नहीं करें बिलिक जिन मजदूरों के लिये यह प्रवास किया गया है वह उन मर्नदूरी पर हो खर्च किया जाना चाहिए । इत के लिये क्रापने कल्याण कोष की स्थापना को है। जो पैसा श्रायेगा वह उसमें दिया जायेगा । तो अने ने शिक्षा कल्याण कोष है, या से निक

कर्वाण के) ष है वया यह पैसा उसा तरह से इ∌ट्रा होगा। क्या सिनेमा गहों से भ्राप पैसा मांगेंगे या यह पैसा दान से ऋायेगा । कौन दान देगा। कहां से लायेंगे ? इस पर राखार को गहराई के साथ सोचना चाहिए । छापने दिया है कि विश्वरित समय में सरकार के द्वारांजो निर्धारित प्रपत **ग्रन्**क्षार जो निर्माता विव**रण** नहीं देगा **तो** उस पर 2000 रुपया जुर्माना किया जायेगा । दो हजार जुमिताइन िमिति। स्रो के लिये क्या है। दो हजार रुपया क्या चीज है। दो हजार रुपया तो वे जिश्वर थाः देंगे उधर सं निकल आयेगा । दो हजार राया तो उन के यूक की कीमत है, उन के थुक की कीमत भी दो हजार से ज्यादा है। तो सिनेमा कानून का पालन न अरने पर दो हजार रुपया ज्यांना यह उन के लिये कौन संभय की बात है जो करोडों रुपया कमाने वाले है साल भर में, जो इतने का/ले धन की कमाई करने वाले हैं ऐसे लोग जर्माने से नहीं डरते ,केवलं डरते हैं जेल से, हथा डो से, उन के लिये आप दो हजार रुपये जमि को सजा को हटा दोजिये, इस के बजाय उन को कहा जायं कि 5 दिन की जेल दगे। श्रगर आप ऐसा कर दें तो हम समझेंगे कि ग्रापने कुछ किया । हथकड़ी के ह्यर से ही वे श्राप की बात मानेंगे, नहीं तो दो हजार रुपये आप दस हजार रुपये का भी जुमीता लगावें वह उसे दे देंगे। वह इतना कमाते हैं लाख दोलाख जमित में हो देदोंगे। उस से उन का कुछ नहीं बिगडेगा । इस लिये इस बारे में सरकार को गौर करना चाहिए।

ग्रंत में निवेदन करूंगा कि जैसे मैंने ग्राप से कहा कि समाज के दृष्टिकोण से भी सिनेमा बनना चाहिए । ग्राप इस की बात करते हैं ग्रौर इसी प्रसंग में मैं एक बात कहना चाहता हूं कि सरकार भी इस तरफ सोच रही हैं । सरकार

का दिष्टकोण है ग्रीर वह चाहती है कि देश में बनात्कार रुकें और सरकार इस पर जोर दे रही है और कान्तभी बताना चाहतो है। तोएक एकतरफ तोसरकार बलात्कार रोकने के लिये कानून बनाना चाहतो है और दूररी तरफ सिनेमा देखने जाते हैं हमारे बच्चे तो सिनेमा में उन को गीत सुनाया जाता है --लड़की कह देना ग्रौर लड़का कह देहां तो समझोप्यार होताहै। आपवया बलात्कार रोकेगें ? इतसे वना बलात्कार रकेगा। लडकी कह देना और लड़का कह दे हां तो समझों प्यार होता है। तो यह बलात्कार करें रे रेकेगा । इन मृद्दों पर सरकार को गहराई से ग्रीर गंभीरता के साथ जरूर सोचना चाहिए तभो आप देश के लिये कुछ कर सहेंगे इतना है। मेरा निवेदन

SHRIMATI KANAK MUKHERJEE (West Bengal): Sir, this is a very important Bill, as the importance of the audio-visual mass media in our country cannot be exaggerated Sir, cinema came to India in 1890 and today we are proud that India occupies the first place in the world so far as production is concerned. It has surpassed even America. But the strangest fact is that in India the cinema workers of all the three sectors—production, distribution exhibition-who are about 3½ lakhs in number, do not enjoy any statutory laws as exist in other industries, So they do not enjoy minimum wages, medical benefits, gratuity and other retirement benefits, working hours, holidays a'nd protection against occupational hazards. you will be surprised to know that the minimum average wage of these 3½ lakh cinema workers comes to Rs. 150 for unskilled workers and Rs. 200 for skilled workers. Is this not considered to be below the povertyline considering the present state of cost of living in our country? So it is high time that the cinema indus-

try should declared as an "industry." and it should come under the Industrial Disputes Act so that workers may get their due benefits. Sir, the West Bengal Minister for Small Industries, Mr. Chittabrata Mazumdar only last month wrote to the hon. Minister to bring the cinema industry under "small i'ndustries". After that Mr. B. Bhattacharya, our Information and Culture Minister. wrote to the Minister concerning this. Moreover, the hon. Minister has received in this conext many memoranda from various unions like the Cine Technicians and Workers Union of Eastern India, the Bengal Motion Pictures Employees Union and the Abhinetri Sangh.

Sir, I understand that the Information and Broadcasting Minister, Mr. Sathe, sometime ago promised to bring it under "Industry", but the Industry Minister, Mr. Chanana, did not agree to it. I do not know what is the mystery behind it. When even cold storages and godowns have been recognised as "industry", why not the film industry in India which is at the top of the world?

this Cine-Workers Welfare Fund Bill, as my colleagues have already mentioned, concerns only the workers of the production side. Why leave aside the exhibition side and the distribution side? I do not understand. So, this Bill is very insuffibecause it covers only a small part of the total workers and only one part of their total demands. Why this discrimination? A comprehensive Bill, as my colleagues have mentioned, should come. Now, understand that a Bill on the working conditions of the workmen employed in the film industry is pending in the file of the hon. Minister since 1966-67. May I know what is the present position of that Bill? On the 4th August, 1980 a delegation from the West Bengal Motion Pictures Employees Union led by Mr. Somnath Chatterjee, M.P. and Mr. Hiren Mukherjee, ex-M.P., met the Minister to plead for the intro[Shrimati Kanak Mukherjee]

duction of this Bill, and he said he would see to it. How did he see to it? May I know? Sir, the Advisory committees suggested in this Bill at all levels should be welcomed, but those bodies should not be nominated; they should be properly elected at all levels because, we know the condition of the nominated lot.

The Asian Pacific Conference of Audio-Visual Workers' Unions in last May, 1981 to which even the Prime Minister herself sent a message of blessings, noted with grave concern and said:

"The decline in the regional trend in Eastern Region Film Industry reflected by dwindling number of laboratories and definitely Bengali Films are showing a steady decline."

I am very sorry to note that our hon. Minister hesitates even to pass the proposed West Bengal Bill on compulsory screening of regional films. Film production is confined to three regions of India: Calcutta, Bombay and Madras. Of these, Calcutta is the oldest and has the pride of place. I am again proud to say that eminent Writtak Satyajit Ray, works of Ghatak, Mrinal Sen, etc. are done in Calcutta laboratories. And the conditions of these laboratories are practically miserable. Practically medieval working conditions are prevailing there. Now, the State Government of West Bengal since its inception in 1977, is trying to do its best to help the cine workers. In Kerala since 1978 the Pension Act has been in operation under which all the cine workers are getting a pension between Rs. 100 and Rs. 300 per month. In West Bengal we are already giving Rs. 5000 to the relatives of the deceased and Rs. 4000 to the injured and invalid workers. Again the West Bengal Government has taken the

following measures to help the cinema industry:

- (1) Take over of the existing studios under direct control and equip them with modern equipments.
- (2) Build a colour laboratory in Calcutta.
- (3) Giving grants to techniciandirectors for making artistic and healthy films—progressive film makers of other parts of India are also getting aid in this category.
- (4) Increased number of documentaries and news reels.
- (5) Children's film programme on regular.
- (6) Building 3 art theatres as an alternative release chain to commercial circuit.
- (7) Utilising the projectors the Government has at their disposal to exhibit progressive films in rural areas.
- (8) Giving tax relief on some films the Left Front Government is trying to help the producers of small means.

Moreover, the Cultural Ministry of the Left Front Government has given lumpsum grants to the families of dead and disabled technicians and workers. But the problem is so acute here that the efforts of the Left Front Government are being frustrated because of the negative atti-tude of the Union Government.

I hope the hon. Minister, the Union Government, will take into consideration all these points, and bring forward a comprehensive Bill for the benefit of all sectors of workers in the film industry.

The Vice-Chairman (Shri Dinesh Goswami) in the Chairl.

333

SHRI U. R. KRISHNAN (Tamil Nadu): Sir, J wholeheartedly welcome these two Bills The Government ought to have brought these Bills even before, Mrs. Indira Gandhi is the champion of labour class Long before the Minister should have brought a Bill declaring cinema as an industry. When cinema is declared industry, then these two Bills will become infructuous. Now, what is the object of the Bills that you are going to enact? The definition of a cine-worker is given in the Bill as:

"Who has been employed, directly or through any contractor or in any other manner, in or in connection with the production of not less than five feature films to work as an artiste (including actor, musician or dancer) or to do any work, skilled, unskilled, manual, supervisory, technical, artistic or othervise;....I do not know for period, five years or ten years.

Another aspect to which the Minister has to give due consideration is this. Suppose one worker has worked in Bombay for some time and in Calcutta for some time and in Madras for some time. Will such category of workers be covered by this Act?

Some hon. Members have said that more than three lakhs of people are involved in this industry and barring a few all others are very poorly paid and are not cared for. There are no Unions for them and the workers do not know their rights. would in this connection say that Madras is one place where more than half of the films produced in the country are being produced and for this reason it has earned the pride of being called the Hollywood of India.

I would like to mention that cinema is in the State List. Now there is a . move to bring it into the Concurrent List. I vehemently oppose that move.

Cinema should not be brought into the Concurrent List and it should remain in the State List.

About Black money we all know that at least a portion of the black money is being used by the film industry, especially producers, exhibitors and cinema threatre owners.

We know that many cinemas are not screened at all after certification. They are also being asked to pay Rs. 1.000/-. The pictures are not even screened, I do not know whether the Minister would like to pay them Rs 1.000/-.

Recently the Government of Tamil Nadu has set up a Film Industries Corporation with Rs. 2 crores in order to help film producers to produce quality films.

One word about the Committee. We ao not know the term of the Committee. Will it be for one year or two years or three years? We also would like to know how the members of the Committee will be chosen. These have not been made clear in this Bill. Therefore, I would like to know from the Minister what is the term of the Committee

Lastly while appointing these committees, the State Government should be given due representation on them. With these words, I support the Bills.

SHRI VASANT SATHE, I am obliged to the hon. Members who participated in the discussion and have made very valuable suggestions. As I said, this long due measure is just a beginning. I am conscious of the fact that much more needs to the done for not only film industry, but for all the entire performing artistes of all other branches of art. But at least a beginning has been made, I can assure the hon. Members who suggested that a comprehensive measure needs to be brought to cover the

(Shri U R. Krishnan)

working conditions of the employees in this industry like any other industry-Dr. Shanti Patel suggested this -that as per my assurance in this very session I am introducing a Bill relating to the working conditions of cine-workers, in the Lok Sabha, The Bill is now ready. It had to go through so many stages. You know it had to go to the industry to get their suggestions it had to go to the employees to get their comments and Labour Minisit had to go to the try for their reaction. Everyone here knows how from one Ministry to another it had to go and all this takes time. But as soon at I took over I had given an assurance that I would give this top priority. I have pursued the matter and the Bill is now cleared by the Law Ministry. And, Sir, I am happy to introduce it in this session itself which by itself will be a comprehen ive and salu aly measure. But then, Sir, these Bills are intended to serve a limited purpose. Once that Bill comes, then all other measures like the Provident Act, Gratuity Act, Minimum Act, etc. would be covered. But this will not cover even the ordinary laws and, in the field of industrial law Sir, there are so many enactments, everybody knows, and no one enactment can cover all the benefits therefore, these Bills are brought forward only to ensure some relief or some welfare to those who are in indigent circumstances and who have worked at least in five films, if more, the minimum number, and who get either monthly pay of one thousand rupees or a lump sum of thousand rupees per year. Well, it can always be aruged and asked, sidering the present cost of living. what is this one thousand rupees per month in the cinema field. So. amount should be increased so you can bring in more people. But, as I said, this is only the beginning and let us start from the lowest and then. as our fund grows, we can think of going higher up.

Then, Sir, I may tell Mr. Krishnan that a worker can work anywhere in the country and it is not that he should work in five films only in Madras or in five films only in Calcutta or in five films only in Bombay. He can work anywhere and it makes no difference as long as he has worked in five films.

SHRI U. R. KRISHNAN: But how are you to identify them?

SHRI VASANT SATHE: Whom?

SHRI U. R. KRISHNAN: Those workers.

SHRI VASANT SATHE: It is provided here. You see clause 10.

SHRI U. R. KRISHNAN: The Commissioner cannot do that.

SHRI VASANT SATHE: There you you will find this that the Central Government may require a producer to furnish, for the purpose of this Act, such statistical and other information in such form and within such period as may be prescribed. We will make the rules and they will make the registers and other things so that producer, who has produced with the help of any employee, will inform us in that form as to whom he has employed, how he employed, for many months and what he paid and all that.

Then, the second thing is that Zakaria has made a suggestion that other we should consider some method of augmenting the income. Can we link it with the production There is a constitutional Can we link it with the production cost? There is a problem again. But then, Sir the suggestion that he made is a tempting suggestion and I shall keep it in naind and I will whether we can link it, per print, so that the small-budget film-makers, regional film-makers, may produce only a few prints and the film-makers with a bigger budget, may produce a larger number of prints. Can we do that? We shall see and we shall consider that. But today, Sir, at least we have taken the minimum which, we feel, no film maker, even the lowbudget film maker, can grudge paying, that is, paying a thousand rupees. Therefore, we have begun the lowest possible amount. But we shall keep all these things in mind. As I said, this is only a begining and let us have some experience for year or two and see how we go along. Then, Sir, as I said, it is not only this 7.5 lakhs, but also grants from Central Government; grants from the State Governments may also But, you know, Sir, the honourable Members have been asking; why don't you include the exhibitors, the exhibition and the distributions workers also in it? But cinema exhibition is a State subject and distribution also is not under our control. Today, this nacket which I have referred to earlier is at the exhibition and the distribution levels. The best young directors are producing good films of social purpos?. But they cannot be sure because they do not get the theatres. As I have said, this is virtually a racket and we have to break You are in a system which, I hope, Dr. Shanti Patel will understand—We belong to the school-is based on exploitation It is a socio-economic system of and the law demand supply and the exploitation by the few  $A_{S}$ long as this of the many. film system remains, the entire on the law industry will be based supply. "We of demand and this film because this will If you have this masala in it, it will sell. This formula will sell and, therefore, I make this film." They get money from the black money people at exorbitant rate of interest at more than 40 per cent. So, Sir, where do · you begin? You must control exploitation. But how will you do it? Just now, Mr. Krishnan also said, "Don't bring it in the Concurrent List." Why?

The entire entertainment tax on exhibition is taken exclusively by the State. But how much do they spend entertainment tax from that building cinema houses to show even good regional films? No. How much do they spend for helping cinema theatre employees? Nothing. Some beginning has been made, 25 croies of rupees are earned annually in West Bengal from cinema exhibition. Rupees 30 crores or more are made Maharashtra State and about 20 crores of rupees or so by Tamil Nadu. But how much do they utilise for the welfare of employees and for good cinema about which you have been talking? All that I have been saying is that we won't touch even a farthing of your entertainment tax. If you want good regional films to be shown in every region and on every circuit, unless it is at least in the Concurrent List, it cannot be done. I am not saying: Take it in the Central List. Now, what are you scared of? In that case, we can encourage good cinema throughout the country. Not only this . We can have cinema houses everywhere. Then, Sir, practically every Member who participated said that cinema in all its sectors, i.e. production, distribution and exhibition, should be declared an industry. I have said that in principle I agree this proposition. But what do you If it is mean by it? only for the purpose of Industrial Disputes Act, then I am bringing that Bill and that will cover it. If it is for the purpose of giving the benefit of financial assistance to producers, that creates problem because what is the security from the producer which a bank must have when it advances lakhs lakhs or even crores of rupees. What is the security that the producer can These are some of the problems. Regarding the construction cinema houses. I think that can treated at par with the construction of a hotel and it should be considered. matter up. I have taken this Finance Minister has tunately, the come. If his Ministry approve of when they consider it. I would

[Shri Vasant Sathe]

very happy to come forward with a proposal. I have dealt with practically all the aspects. I once again thank the hon. Members for giving this wholehearted support to these two measures.

SHRI RAMAKRISHNA HEGDE: It is 'qualified' support.

SHRI VASANT SATHE: You are qualifying it now. Those who spoke at least welcomed it. Of course, I myself have given a qualified rider in the beginning. So, you are not doing any better than what I did. I myself said that this is a beginning and much more needs to be done.

SHRI RAMAKRISHNA HEGDE: I am supporting you.

SHRI VASANT SATHE: Thank you,

DR. SHANTI G. PATEL: What is the difficulty in putting a levy on what the producer has spent? After producing the film, instead of Rs. 1000 flat, you can have a percentage basis on the money that has been spent in producing the film.

SHRI VASANT SATHE: The question of double taxation and all that. But these thing...

Shri VASANT SATHE: There  $i_S$  a will, there is a way.

SHRI VASANT SATHE. There is a print-wise method also. There are methods. We will keep all this in mind. Let us make a beginning. Let us see how it functions. And then we shall consider how to augment this so that we can help the employees.

Thank you, Sir, once again.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill to provide for the levy and collection of a cess on feature films for the financing of activities to promote the welfare of certain cine-workers and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Levy and collectron of cess on feature films.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is an amendment to Clause 3 by Shri Shiva Chandra Jha.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Cine-Workers Welfare Cess Bill, 1981, as passed by the Loh Sabha, namely:—

'That at page 2, line 7, for the

words 'one thousand' the words 'two thousand' be substituted."

मंत्री महोदय ने बहुत जोरों से, बुलंदो से राबिनहुड बनने की कोशिश की है कि सिनेमा वर्करों के हम मददगार है, हमारो उनको शुभकामनाएं हैं।

दूसरी बात उन्होने जिसपर जोर दिया है वह बहुत लिमिटेड हैं। उन्होने कहा है कि आगे बढ़कर कम्प्रीहें सिव आ रहा है उसमें सब कुछ मिल जायेगा जो चाहेंगे सब मिल जायेगा। मेरा संशोधन बहुत लिमिटेड हैं ... (ब्यवधान) मैं संशोधन के मुताबिक बोल लेता हूं। एक हजार जो बाद में बात आती है वह नहीं पर एक हजार से जो कम होते हैं, श्रीर पांच सी से नोचे वाले कितने लोग हैं जो सिनेमा वर्कस हैं टेक्नी शियन हैं अब आप यह बता हैं। जितने लोग हैं उसमें पांच सी... (व्यवकान)

भी उपसमाध्यक्ष (भी दिनेश गोस्वामा) । ग्राप ग्रमें दमेंट पर बोलिए ।

भी शिव चन्द्र शा: खैर जब आयेगा तब कहूंगा। आप जो प्रोडयूसर से लेते हैं एक हनार काया हाला कि उधर के कहा गया कि पांच हनार लोजिए मगर मेरा हैदो हजार। यह भी बहुत कम है क्यों कि जो प्रोडयूसर हैं वेती बड़े मालदार होते हैं इस लिए आप दो हजार रुप्या उनसे लें तब में समझ सकता हूं कि प्रोडयूसर भी कुछ कन्द्रोब्यूट कर रहे हैं ग्रीर तब आपका राबिनहुड बनना भी ठीक होगा। यहो मेरा संशोधन है।

The questions were proposed.

भी हुक्मवेव नारायण यावव : दो हजार कम है इसलिए संशोधन छोड़ दोजिए।

श्री वसन्त साठे: एक हजार भी है दो हजार भी वही है बहुत ज्यादा लेना चाहिए सही मायने में। श्रागे श्रागे देखिए होता क्यत है श्रमां तो इन्तिदा ही है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): So, you are not in a position to accept the amendment

SHRI VASANT SATHE: I cannot accept it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I shall now put the amendment of Shri Shiva Chandra Jha to vote. The question is:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Cine-Workers Welfare Cess Bill 1981, as passed by the Lok Sabha, namely:—

'That at page 2; line 7, for the words "one thousand" the words "two thousand" be substituted.'

The motion was negatived.

THE VICE-CHAIRMAN (SHR) DINESH GOSWAMI): The question is

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

Clause 6—Power of Central Government to exempt.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is one amendment by Smt. Kanak Mukher-jee,

SHRIMATI KANAK MUKHERJEE: Sir, I beg to move:

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in Cine-Workers Welfare Cess Bill, 1981, as passed by the Lok Sabha namely:—

'That at page 3, clause 6 be deleted.'"

Sir I want that Clause 6 be deleted.

The question was proposed.

SHRI RAMAKRISHNA HEGDE: Sir, may I make a suggestion? In this matter, instead of taking the power into the hands of the Central Government, automatically all those films which receive State awards or Central awards should be exempted. I do not know why at every time, at every stage, the Government wants to keep the power to itself. There is likeli-

[Shri Ramakrishna Hegde]

hood of a discrimination being there. Therfore, those films which receive State Awards or International Awards or Central Awards should be automatically exempted.

SHRI VASANT SATHE: Howsoever a low-budgeted film may be, thousand rupees amount is actually nothing. Sometimes films are being produced which actually have no marketable value but are good quality films and, therefore, to encourage such things this enabling power is there. There is no desire to use it indiscriminately and allow more exemption; that is not the idea.

SHRI RAMAKRISHNA HEGDE: For that, the solution is to give subsidy to films.

THE VICE-CHAIRMAN (SHRI DINE H GOSWAMI): The question is:

1. That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Cine-workers Welfare Cess Bill, 1981, as passed by the Lok Sabha, namely:—

'That at page 3, clause 6 be delected.'"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—Penalty for non-payment of duty of excise within the prescribed period

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We take up clause 7. There are two amendments.

SHRIMATI KANAK MUKHERJEE: Sir, I move:

2. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Cine-workers Welfare Cess Bill, 1981, as passed by the Lok Sabha, namely:—

"That at page 3, line 14, for the words "fifty rupees" the words "one thousand rupees" be substituted."

SHRI SHIVA CHANDRA JHA: Sir, I move:

4. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in Cine-Workers Welfare Cess Bill 1981, as passed by the Lok Sabna, namely:—

"That at page 3, line 14, for the word, "fifty" the words "one hundred" be substituted."

The question was proposed.

श्री शिव चन्द्र झा: यह बात ठीक है कि अञ्चयाने ग्रामे देखा जाए कि जब बाक्त खुलेना, क्यासब कुछ उसने मिलेगा?

एक माननेय सवस्य : पिंडोरा बाक्त . .

श्री शिव चन्द्र शाः यह मैं मानता हूं कि जो एरियर नहीं देगा एक ताइस - ड्यूटो का उत्त पर जो एक हजार फाइन लगते हैं, पचास हमये की जगह ... मेरा संशोधन है कि पचास की जगह सौ कर दीजिए । बहुत साधारण है। सौ हम्या ग्राप करेंगे तो कोई बड़ो बात नहीं है। इससे कोई ग्राप्त बिल हकता नहीं, या पास नहीं होता है। इसोलिए पचास की जगह पर आप सौ कर दोजिए।

श्रो वसन्त साठे : ग्रब तो वैसे हो पचान को भो जरूरत नहीं पड़ने वालो है। लेकिन यह तो टोकन है। ग्रमो इससे देंखें कि पचास से या सौ से क्या होता है।

346

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question

2. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Cine-Workers' Welfare Cess Bill, 1981, as passed by the Sabha, namely:---

That at page 3, line 14, for the words "fifty rupees" the words "one thousand rupees" be substituted.'"

The motion was negatived.

VICE-CHAIRMAN DINESH GOSWAMI): The question

4. "That the Rajya Sabha recommends to the Lok Sabha that following amendment be made in the Cine-Workers Welfare Cess Bill, 1981, as passed by the Lok Sabha, namely:-

'That at page 3, line 14, for the word "fifty" the words hundred" be substituted.'"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VASANT SATHE: Sir, move:

"That the Bill be returned."

The question was proposed.

VICE-CHAIRMAN DINESH GOSWAMI): Now, from the Janata side I have got three names. I cannot permit all the three of you to speak.

श्रीशिव चन्द्र झा : यर्ड री डिग पर दोनों को ज्वाइन कर दिया जाएं। मझे कुछ बार्ते कहनी हैं।

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : श्रव एक हो पार्टी के तीन धादमी कैसे बोलेंगे ?

ं भी शिव चन्त्रं हाः 🕆 उप्ताभाव्यक्ष महोदय दोनों विधेयक के ऊतर धर्ड रीडिंग में कहे देता हूं। मंत्री महादय को हमने सवाल किया था, श्रीर मंत्री जी ये जो मादिस्टस हैं कलाकार हैं, उनके बहुत शुभींचतक हैं उनके लिए बहुत हमददी है, मैंने पूछा था 500 रुक्तक कमाने वालों की क्या संख्या है। तिः मिटेड है उन्होंने कहा था। यदि लिमिटेड ही बनाना है झापको क्योंकि जो बहुमत में लोग हैं -आदिस्टस, टेक्नीशियनस, काम करने वाले ये लोग ज्यादा हैं बहुतायत मे उनकी संख्या है। मैं जानता हूं 1000 की तनस्वाह भो आज की महिगाई मे कुछ ज्यादा नहीं है लेकिन 500 पाने वालों की संख्या बहुत है इसलिए सिनेमा वर्कर्स के वेल-फेयर के लिए जो श्राप एक कोष बनायेंगे उसमें 500 से ऊ?र वाले के लिए आप गंजाइमा छोड़ देते हैं तो दूरपयोग हो सकता ह। जो 500 रु तक कमाने वाले हैं यदि ग्राप उनके लिए कुछ व्यवस्था करत हैं तो आक्राका मकसद थोड़ा रगपरा होगा । सिनेमा उद्योग में बहुत सी डिसपेरिटीज हैं। एक तरफ 1000 रु० तक पाने वाले हैं श्रीर दूसरे ही रों की श्रेणी वाले हैं वह कितना कमाते है? क्या आप उनके बीच डिस्पेरिटी को खत्म करने का कोई सोच रखते हैं? सारे समाज में इनकम की डिस्पेरिटी को समस्या श्रलग है। आए का क्षेत्र शिरोमा का क्षेत्र है ग्रीर ग्राप अपनी गांखों से देखते हैं कि

[श्री शिव चन्द्र झा] सिनेमा स्टार की आमदनी का हिसाब लाखों लाख हैं ग्रीर सोढ़ो उठाने वाले की श्रामदनी 500 रु से नीचे हैं। तो यह जो ग्लेरिंग डिस्पेरिटी है जो बिल्कूल कल्पना सेबाहर की बात हो जाती है, इस को कम करने के लिए स्राप क्या कर रहे हैं ... (व्यवधान) ... मेरे कहने का मतलब यह है कि वहां पर यदि सीलिंग ग्राफ इनकम श्राप लगाते हैं तो कम से कम हजार रुपया उसको जरूर मिले और उस से ऊपर का मन्पात 1 या 20 रखें या 1 या 30 रखें -- एक स्टार को मिलेगा इंतना। तो इस लिमिटेड क्षेत्र में आप मजे में एक ईक्वेलिटो की भावना ला सकते हैं। श्राखिरो बात सिनेमा शिक्षा का माध्यम है। मैंने पहले भी कहा लेकिन उनका इष्टिकोण क्लियर नहीं है।

संजदोय कार्यविभाग में राज्य मंत्री (श्रो सोताराम केसरो): कैसे जानते हैं।

श्री शिव चन्द्र झाः वह उदाहरण मैं शुरु करता हूं।

उपसभाध्यक्ष (श्री दिनेश गोस्वामी): सिनेमा शोहै 7 बज़े, विज्ञान भवन मे। ग्रापको भोवहां जानाहोगा ।

श्री शिव चन्द्र झा : जब हम लोग यहां काम कर रहे होंगे तो उस वक्त दिवाने को उनको नीति है। एक तरफ शोर हो रहा है बच्चों का कि चलना चाहिए । मैं यह मोनेटरी फण्ड के ऊपर डिसकशन छोड़ना नहीं चाहता हूं। ग्रापका जो फिल्म शे। दिखाने का प्रोग्राम होता है वह भो गलत है श्रीर जो सिनेमा ग्राप सेलेक्ट करते है वह भी ठोक गहीं है। मैंने कुछ सजेशंन्स दिए हैं कुछ इस तरह के फिल्मस ग्रीर पिक्चर श्राप खिंगएं।

उपसभाध्यक्ष महोदय यह माध्यम तो वड़ा महत्वपूर्ण है विकास के लिए और शिक्षा के लिए लेकिन यदि भ्राप सारी इंडस्ट्रो को नेशनलाइज करते है तो फिल्म डिस्ट्रिबूशन को क्यों नहीं भ्राप भ्रपने हाथ में लेते हैं . . . .

उपसभाध्यक्ष (श्री दिनेश गोस्वामी): अबसमाप्त कीजिए ।

श्री शिव चन्द्र सा: ये डिफोन्टस हैं दोनों बिलों में श्रौर यह पंडार का बाक्स जब खुलेगा तब खुलेगा। मैं चाहता हूं, समस्यः का हल हो लेकिन ये हल नहीं कर सकते हैं।

जपसभाध्यक्ष महोदय, इमरजेन्सी के वक्त में मैं जेल मेथा . . . .

श्री सोताराम केसरी: ... कौन सेजेल में?

श्री शिव चन्द्र झा: डाल्टनगंज में 18 महीने जेल में था। हम लोगों को जबर्दस्तो सिनेमा दिखाया जाता था; जबर्दस्ती सव वार्ड को बंद कर दिया जाता था। कहते थे उस वार्ड में जाना है। ''काहे भाई, क्या है?'' वहां सिनेमा देखिए। क्या सिनेमा होता था – अवर प्राइम मिनिस्टर प्रधान मंत्री आती है कलर्ड साढ़ी में। फौन्वारा चलता है... (अधवधान)...

उपसभाध्यक्ष (श्री दिनेशगोस्वामी): इसका बिल से क्या संबंध हैं ?

श्री शिव चन्द्र सा : कुछ तरह की बातें करके फिर काम पर बैठ जाती दिखायी देती हैं। 1 बजे तक काम कर रहीं है। तो इस तरह से पर्सनलटी कल्ट को पैदा करने का जो मिसयूज होता है यह नहीं हो। विकास ग्रीर शिक्षा का दृष्टिकोण बने। ऐसे चित्रों को दिखाया जाए। इसकी शुरुग्रात ग्रांप विज्ञान भवन से करे।

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. Chairman, Sir, the Minister has brought forward a very important important Bill for persons in the sector which has all along been neglected. There is no security in service for them. When they are disabled, they are thrown out. For old age they have nothing to fall back on and there are no other facilities for them while they are working there. I know the purpose of this Bill is very limited, but I must say that it is a well beginning. We can expect other things to come, not only for this section of workers, but for others also who are there in the film industry. So, is the first step and I congratulate the Minister for that.

Secondly, Sir, this Bill relates the film industry and we may discuss in different forums about the subject matter, what should be shown and what should not be shown, but the one thing that I know is that even talented directors and play do not get the recognition very easily or very early. I know about Shri Satyajit Ray himself When he first applied to the West Bengal Government, the whole Cabinet sat to discuss whether the Cabinet or the Ministry should at all go in for giving any help or subsidy for production of a film. Then ultimately, it was decided that since it was done before it does not mean that it will not be done now or in future.

## SHRIMATI KANAK MUKHERJEE: Which year?

SHRIMATI PURABI MUKHOPA<sub>r</sub> DHYAY: It was in 1954. Now the present State Government of West Bengal-I have read it in the papers, I have no experience-has personal given Rs. 40 lakhs as help to industry for making films and as a result. revolutionary subjects which whole society can revolutionise the are now being picturised in films Well, the State Government has come forward to give help: it is a good thing that they did. So, when

speak about cinema, it does not include only cine stars or directors or producers. Think of the persons who were down below, who were silent workers there and they have been neglected all through. This is high time that something is done for them also.

The Minister in both the Bills has shown us how to get money and how to spend the money and I think it is a good job that he has done and we need some more measure like this.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Hegde, would you like to speak?

SHRI RAMAKRISHNA HEGDE: Actually I have something to say on the second Bill.

THE VICE-CHAIRMAN DINESH GOSWAMI): We are taking both the Bills together. So you can speak now.

SHRI RAMAKRISHNA HEGDE: In that case, I would like to make a couple of suggestions if it is not late even at this stage. Without prejudice to my evaluation about Sathe's work as Minister of Information and Broadcasting, I must say that he deserves congratulations for bringing forward this Bill, but I am afraid, whatever might be his laudable intention, the purpose will not be served fully. Firstly, the money that he wants to raise will not be adequate. I suggest that it should be raised to Rs. 5000/r. The way he has suggested to collect the money is the best way. If you go in terms of income, it is difficult to assess and similarly, no other way can also be foolproof. Sir. a film at the minimum budget today costs about Rs. 21 lakhs and man who spends Rs 21 lakhs does not mind to pay Rs. 5000/- as additional cess on that Secondly, I was rather intrigued by clause 4 of the second Bill Sub-clause (1) says, "any other expenditure which the Central Government may direct to be defrayed [Shri Ramakrishna Hegde]

351

from this Fund". What is this Why do you want to keep a kind of a loophole in this. Eliminate it. All the purposes have been specified in the earlier sub-clauses.

Thirdly, Sir, there are provisions relating to the appointment of Advisory Committees. There will be many Advisory Committees at the regional level as you may think fit and there will be a Central Advisory Committee and a Welfare Commission Instead of that, may I suggest to him to have three Regional Committees, each to be headed by a retired High Court Judge-one in Calcutta, second in Bombay and a third one in Bangalore or Madras or wherever may decide? I am afraid that those Advisory Committees will be hotbeds of politics. There is no clear-cut definition about who is entitled to the benefit and to what sort of benefit or relief; so there will be a lot of nepotism. Therefore, there should be three Committees in three different regions and each should be added by a retired High Court Judge, with one representative from the industry and another representative from the workers.

Fourthly, I feel that a big establishment is going to be established, if I understand the Bill correctly. A lot of money is going to be spent—money that is collected for the benefit of the workers—on those establishments. Therefore, I woud, in the end, like to suggest that if it is not too late, the Bill should be referred to a Joint Select Committee so that we can give concrete suggestions.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Mallick, will you conclude in two minutes?

SHRI HAREKRUSHNA MALLICK (Orissa): I want to mention only one point. I think it will be very good thing if something is spent on housing for the cine-workers because in place like Bombay it is time for us

to remove those dirty slums and curb black money because everybody falls a prey to it. Either one area of the slum can be cleared, or a separate township can be set up. So also in Calcutta and Madras.

You must also appreciate that present stars are the future stars. Stars cannot just be born only in Bombay, Madras or Calcutta. Just as there is a science talent search scheme, similarly from every school and college in different places artists can be kept on rolls and given scope to play a role in future.

The last point...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You started by saying that you want to make only one point.

SHRI HAREKRUSHNA MALLICK: This is the last part of it. It is said that one of the famous actors of the day was sleeping on the footpaths of Let us not see that all Bombay. those heroes of future will be sleeping on the footpaths of Bombay. We should protect these people who are serving for a great cause. As I said earlier, cinema industry can actually he augmented as an entirely new industry and for this housing, healthcare and curbing black money have to be taken into consideration so that we can really look after these people who are engaged in this meaningful purpose,

SHRI VASANT SATHE: Actually. Sir, most of the speeches were made in advance on the bill that is going to come. Therefore, I reserve my comments on those points and suggest that when that bill is piloted by me, we will have a longer discussion on many items. As far as this small step is concerned, I entirely agree...

SHRIMATI PURABI MUKHOPA-DH\AY: We said this in advance for you to re-model that bill.

SHRI VASANT SATHE: I will take advantage of your advice in that. What Shri Hegde has suggested, myself said. I am aware of this. But now there is a hope that at least a beginning is made. It will be a recognition, as Mr. Handique has pointed out. For the first time there is a recognition of the artistes in indigent circumstances in a very major performing art like this, and the will of the Government to help the artistes is being brought forth by the Bill. Let it be gone through. All this advice we will keep in mind and come forward with any amendments as we go through it,

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question

"That the Bill be returned."

The motion was adopted.

VICE-CHAIRMAN DINESH GOSWAMY): We shall now take up the Minister's motion. question is:

"That the Bill to provide for the financing of activities to promote the welfare of certain cine-workers, as passed by the Lok Sabha, taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We shall now take up clause-by-clause consideration of the Bill. Clause 2-there are three amendments.

Clause 2-Definitions

SHRIMATI KANAK MUKHER: JEE: Sir, I beg to move:

- 1. "That at page 1, line 13, the words 'five feature films' the words 'three feature films' be substituted."
- 2. "That at page 1, after line 15, the following be inserted, namely: --
  - '(ia) who has been employed directly or indirectly or through any contractor or in any other manner in connection with distribution or exhibition of cinema films."

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

3. "That at page 1, line 19, for the words 'one thousand' the words 'five hundred' be substituted."

The question were proposed.

VICE-CHAIRMAN THE (SHRI DINESH GOSWAMI): I shall put Kanak Mukherjee's Shrimati amedments to vote: The question is:

- 1. "That at page 1, line 13, for the words 'five feature films' the words 'three feature films' be substituted."
- 2. "That at page 1, after line 15, the following be inserted, namely:---
  - (i) who has been employed directly or indirectly or through any contractor or in any other manner in connection with distribution or exhibitton of cinema films.'"

The motions were negatived.

THE VICE-CHAIRMAN (SHRI GOSWAMI): I (DINESH shall now put Shri Jha's amendment to vote. The question is:

3. "That at page 1, line 19, for the words 'one thousand' the 'five hundred' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 11 were added to Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VASANT SATHE: Sir, I beg to move:

"That the Bill be passed."

Thequestion was put and the motion was adopted.